

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2122
ANSWERED ON:24.08.2012
DEAD RENT ON MINERALS
Biswal Shri Hemanand

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to revise the dead rent on various minerals especially on iron;
- (b) if so, the details and the current status thereof; and
- (c) the time by which the same is likely to be approved?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) to (c): Yes, Madam. The Ministry has set up a Study Group on revision of rates of royalty and dead rent for major minerals (other than coal, lignite and sand for stowing) on 13.9.2011 to review the rates of royalty. The Study Group has held 3 meeting so far on 4.11.2011, 17.4.2012 and 19.7.2012 and prepared a draft Report. In terms of Section 9A of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), dead rent for minerals can be revised upward only once in three years. Accordingly, dead rent in respect of major minerals (excluding coal, lignite and sand for stowing) including iron was last revised on 13.8.2009. The Government will consider any revision in rates of dead rent only after considering the final report of the Study Group on revision of rates of royalty and dead rent for major minerals (other than coal, lignite and sand for stowing).